

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO. 116/2011

Date of Order: 08.07.2011

**CORAM:
HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER**

Kharta Ram S/o Shri Mangla Ram, aged 46 years, R/o Village Gangana, Tehsil & District Jodhpur, Temporary Status Labour in the Central Arid Zone Research Institute, Jodhpur.

...Applicant.

Mr. Vijay Mehta, counsel for applicant.

VERSUS

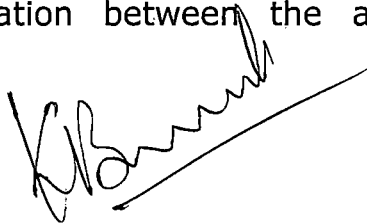
1. Indian Council of Agricultural Research through its Secretary, Krashi Bhawan, New Delhi.
2. Director, Central Arid Zone Research Institute, Jodhpur.
3. Senior Administrative Officer, Central Arid Zone Research Institute, Jodhpur.

... Respondents.

Mr. A.K. Kaushik, proxy counsel for
Mr. V.S. Gurjar, counsel for respondents.

ORDER
(Per Dr. K.B. Suresh, Judicial Member)

Heard. This is a matter, which has been long pending. It would now appear that out of hundreds of people regularized, four people could not be regularized and granted the benefits for one small reason or the other. It is pertinent to note in this regard that after a such long interval of legal adventures, small technical matters need not prevent proper culmination of a resolution of the disputes. I am sure that the respondents themselves can settle this matter reasonably and logically and without adverting to technical objections after all this time. The identity of the applicant is not in question in view of the long pendency of the litigation between the applicant and the



respondents; therefore, the respondents are directed to settle this issue reasonably and logically within a period of two months next

2. The Original Application is, thus, allowed to the limited extent as stated above. No order as to costs.


(DR. K.B. SURESH)
JUDICIAL MEMBER

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